

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)
RAJYA SABHA
UNSTARRED QUESTION NO – 1268
ANSWRED ON – 01/08/2024

TRANSPARENCY IN RUNNING OF NATIONAL SPORTS FEDERATIONS

1268 SHRI BRIJ LAL:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether Government has taken any steps to ensure that the National Sports Federations (NSFs) are governed in an efficient and transparent way; and
- (b) if so, the details thereof?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS
(DR. MANSUKH MANDAVIYA)

(a) & (b) The Government recognizes National Sports Federations (NSFs) at the national level for promotion and development of sports. The Government has laid down criteria for grant of recognition of NSFs in the National Sports Development Code of India, 2011 (“The Sports Code”). The Sports Code is operational from 31.01.2011, to ensure transparency and accountability in the functioning of NSFs for healthy development of sports. As per the Code, NSFs are required to follow democratic and healthy management practices which require them to ensure greater accountability and transparency at all levels; adopt impartial and transparent selection procedures; adhere to age and tenure restrictions of office bearers; adopt and follow the basic universal principles of good governance in sports; adopt proper accounting procedures at all levels; prevent age fraud & sexual harassment of women; comply with the provisions of the Right to Information Act 2005; and hold elections as per model election guidelines issued by the Government. The Sports Code is available on the website of the Ministry of Youth Affairs & Sports, i.e. <https://yas.nic.in>.
